

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION (CIVIL) NO.172 OF 2010
IN
WRIT PETITION (CIVIL) NO.354 OF 2005

O.P. BHANDARI

PETITIONER

VERSUS

BIMAL GURANG & ORS.

RESPONDENTS

O R D E R

Consequent upon the dismissal of Writ Petition (Civil) No.354 of 2005, nothing survives in this Contempt Petition for our consideration and decision.

Accordingly, the Contempt Petition also stands disposed of.

Ordered accordingly.

.....J.
(H.L. DATTU)

JUDGMENT

.....J.
(M.Y. EQBAL)

NEW DELHI;
SEPTEMBER 09, 2013